

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. TT/025/2014**

Subject : Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 for determination of Transmission Tariff from DOCO to 31.3.2014 for 400 kV Salem Pooling Station-Salem 400 kV D/C Quad line along with new 765/400 kV pooling station at Salem (initially charged at 400 kV) and bay extensions at Salem 400/220 kV existing substation under Transmission System associated with Common System Associated with Coastal Energen Private Ltd. and Ind-Bharat Power (Madras) Ltd. LTOA Generation Projects in Tuticorin Area-Part-B in Southern Region.

Date of Hearing : 7.3.2014

Coram : Shri Gireesh B.Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : PGCIL

Respondents : Karnataka Power Transmission Corporation Limited and 15 others

Parties present : Shri S.S. Raju, PGCIL  
Shri Prashant Sharma, PGCIL  
Shri Prahlad Sarswat, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri M.M. Mondal, PGCIL

**Record of Proceedings**

The petition is filed by PGCIL seeking transmission tariff for 400 kV Salem Pooling Station-Salem 400 kV D/C Quad line along with new 765/400 kV pooling station at Salem (initially charged at 400 kV) and bay extensions at Salem 400/220 kV existing substation under Transmission System associated with Common System



Associated with Coastal Energen Private Limited & Ind-Bhrat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (2009 Tariff Regulations). The petition was filed on the basis of anticipated commissioning of the asset on 1.3.2014. A prayer was also made for grant of provisional tariff under the 2009 Tariff Regulations.

2. The petition was listed on 7.3.2014 for consideration of the petitioner's prayer for provisional tariff. The Commission directed the petitioner to submit the latest status of the assets. Accordingly, the petitioner submitted, vide affidavit dated 7.3.2014, that the asset is anticipated to be commissioned on 1.6.2014.

3. None of the respondents were present during the hearing on 7.3.2014. However, M/s. Coastal Energen Pvt. Ltd., through a letter dated 7.3.2014, requested to grant two weeks to file its reply.

4. As the asset is anticipated to be commissioned on 1.6.2014, i.e. 2014-19 tariff period, the Commission directed the petitioner to file the revised petition as per the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

By order of the Commission

sd/-  
(T. Rout)  
Chief Legal

